

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

17. C.P. (IB)-2522(MB)/2018

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2023**

NAME OF THE PARTIES: - Suryansh Papers

V/s

Borkar Colorpacks (P) Ltd.

APPEARANCES: -

FOR OPERATIONAL CREDITOR : None present

FOR CORPORATE DEBTOR : None present

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB)2522(MB)/2018: - The matter is taken up through Virtual Hearing (VC). The present company petition was listed on board on several occasions viz. (01.12.2022, 11.01.2023 and 07.02.2023) however, it is evident from the order sheet of various dates that none appeared from either side. Apart from above the continuous absence of the parties further strengthens belief of the Tribunal that the parties are not willing to prosecute the matter. Accordingly, this bench has left with no option except to dismiss the present Company Petition hence, the **CP(IB)2522(MB)/2018 is dismissed for non-prosecution.**

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)